

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.69/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.23/07/2018/NCLAT/UR/647**

**In the matter of:**

TLG India Pvt. Ltd.

.... Appellant

Versus

Watermelon Healthcare  
Communication Pvt. Ltd.

.... Respondent

Appearance: Mr. Vinay Shukla, Advocate, for the Appellant.

**08.01.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.07.2018 and the Office after scrutiny of the Memo of Appeal on 24.07.2018 intimated the defects to the Appellant on 25.07.2018 and the Memo of Appeal was returned to the Appellant on 14.08.2018. The Appellant re-filed the Memo of Appeal on 05.01.2019. It is stated in the Interlocutory Application (IA) that delay was caused due to internal transfer in the Appellant Company, the Company could not follow up with the Company Secretaries regarding the status of the present appeal and the Company Secretaries as well did not intimate regarding the appeal objections. In August 2018, the representative informed that there were some objections in the appeal and after removing the defects, they will file it. On following up in the month of October, the Appellant Company came to know that the appeal is still in defects. Therefore, the Appellant Company engaged other professional and filed the present appeal after removing the defects. Hence, there is

a delay of 157 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 157 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading admission with defect on 09.01.2019

(Peeush Pandey)  
Registrar